

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 337 OF 2016 & IA NO. 730 OF 2016 AND
IA NOS. 58, 711 & 951 OF 2017**
**APPEAL NO. 342 OF 2016 & IA NOS. 750 & 751 OF 2016 AND
IA NO. 199 OF 2018**
APPEAL NO. 33 OF 2017 & IA NOS. 62, 64 & 589 OF 2017
APPEAL NO. 28 OF 2017 & IA NOS. 28 & 30 OF 2017
APPEAL NO. 29 OF 2017 & IA NO. 42 & 44 OF 2017
APPEAL NO. 30 OF 2017 & IA NOS. 755 & 756 OF 2016
APPEAL NO. 57 OF 2017 & IA NO. 102 OF 2017
**APPEAL NO. 77 OF 2017 & IA NOS. 207, 209 & 972 OF 2017
& IA NO. 1259 OF 2018**
APPEAL NO. 221 OF 2017 & IA NOS. 456, 505 & 457 OF 2017
APPEAL NO. 353 OF 2017 & IA NOS. 881, 882 & 883 OF 2017
APPEAL NO. 394 OF 2017 & IA NOS. 1091, 1092 & 1093 OF 2017
APPEAL NO. 370 OF 2017 & IA NOS. 980, 979 & 982 OF 2017
APPEAL NO. 236 OF 2018 & IA NOS. 963, 964, 965 & 966 OF 2018
AND
APPEAL NO. 237 OF 2018 & IA NOS. 1073, 1074, 1075 & 1076 OF 2018

Dated: 19th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

**APPEAL NO. 337 OF 2016 & IA NO. 730 OF 2016 AND
IA NOS. 58, 711 & 951 OF 2017**

Bharti Airtel Ltd.		Appellant(s)
	Versus		
Maharashtra Electricity Regulatory Commission & Anr.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Swapna Seshadri Mr. Ashiwn Ramanathan	
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Ms. Stuti Krishan for R-1	

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

**APPEAL NO. 342 OF 2016 & IA NOS. 750 & 751 OF 2016 AND
IA NO. 199 OF 2018**

Tata Teleservices (Maharashtra) Ltd. **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor
Ms. Suruchi Thapar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

Mr. Gaurav Mitra
Mr. Rohan Ganpathy
Mr. Tushar Bhardwaj for Interveners

Mr. Sharat Kapoor for Impleaders

APPEAL NO. 33 OF 2017 & IA NOS. 62, 64 & 589 OF 2017

Vodafone Mobile Services Ltd. **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

APPEAL NO. 28 OF 2017 & IA NOS. 28 & 30 OF 2017

Idea Cellular Ltd. **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

APPEAL NO. 29 OF 2017 & IA NO. 42 & 44 OF 2017

Vodafone India Ltd. **Appellant(s)**

Versus

Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

APPEAL NO. 30 OF 2017 & IA NOS. 755 & 756 OF 2016

Telenor (India) Communications Pvt. Ltd. & Anr. **Appellant(s)**

Versus

Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor
Ms. Suruchi Thapar
Mr. Ajay Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

APPEAL NO. 57 OF 2017 & IA NO. 102 OF 2017

Reliance Communication Ltd. & Anr. **Appellant(s)**

Versus

Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Ms. Divya Anand

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

**APPEAL NO. 77 OF 2017 & IA NOS. 207, 209 & 972 OF 2017
& IA NO. 1259 OF 2018**

ATC Telecom Infrastructure Pvt. Ltd. & Ors. (ATC TIPL) Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor
Mr. Ajay Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

APPEAL NO. 221 OF 2017 & IA NOS. 456, 505 & 457 OF 2017

Aircel Limited Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

APPEAL NO. 353 OF 2017 & IA NOS. 881, 882 & 883 OF 2017

GTL Infrastructure Ltd. & Anr. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sandeep S. Deshmukh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Sai Kumar

Ms. Shruti Awasthi for R-2

APPEAL NO. 394 OF 2017 & IA NOS. 1091, 1092 & 1093 OF 2017

Indus Towers Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**
 Counsel for the Appellant(s) : Mr. Raghav Pandey
 Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
 Ms. Stuti Krishan for R-1
 Mr. Sai Kumar
 Ms. Shruti Awasthi for R-2

APPEAL NO. 370 OF 2017 & IA NOS. 980, 979 & 982 OF 2017

Tower Vision India Pvt. Ltd. **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**
 Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor
 Ms. Suruchi Thapar
 Mr. Ajay Kumar
 Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
 Ms. Stuti Krishan for R-1
 Mr. Sai Kumar
 Ms. Shruti Awasthi for R-2

APPEAL NO. 236 OF 2018 & IA NOS. 963, 964, 965 & 966 OF 2018

In the matter of:

M/s ASCEND Telecom Infrastructure Pvt. Ltd. **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**
 Counsel for the Appellant(s) : -
 Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
 Ms. Stuti Krishan for R-1
 Mr. Sai Kumar

Ms. Shruti Awasthi for R-2

APPEAL NO. 237 OF 2018 & IA NOS. 1073, 1074, 1075 & 1076 OF 2018

M/s Unity Telecom Infrastructure Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Respondent(s)
Anr.

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

ORDER

APPEAL NO. 237 OF 2018 &
IA NOS. 1073, 1074, 1075 & 1076 OF 2018

Learned counsel for the appellant seeks discharge in the matter. He has also placed on record the acknowledgement of handing over the files to the Appellant.

In view of the above, learned counsel for the appellant is permitted to withdraw his vakalatnama and he is discharged.

None appears on behalf of the Appellant in this matter.

APPEAL NOS. 337, 342 OF 2016, 33, 28, 29, 30, 57, 77, 221, 353, 394, 370 OF 2017, 236 & 237 OF 2018

As agreed by learned counsel for the parties, list these matters for hearing on **21st, 22nd & 24th January 2019** at 2.30 pm. Interim order, if any, to continue till the next date of hearing.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

ts/kt